

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

369(ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018**

**NAME OF THE COMPANY: M/s. Meidensha Corporation Vs. M/s. Prime Meiden Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 241/242**

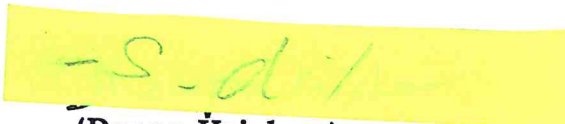
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner:	Mr. P.V. Kapur, Sr. Advocate along with Mr. Rohit Kochhar, Mr. Inder Raj Gill, Ms. Anuradha Sharma, Mr. Anurag Dayal, Mr. Avichhal Prasad and Mr. Laksya Khanna, Advocates.		
	For the Respondent:	Mr. Jaideep Gupta, Sr. Advocate with Mr. Jayant Mehta, Mr. Siddharth Yadav, Mr. Rakesh Ohja, Mr. Ramanjit Singh, Mr. Robin Dubey, Ms. Suveni Bhagat and Mr. Nishant Bhardwaj, Advocates		

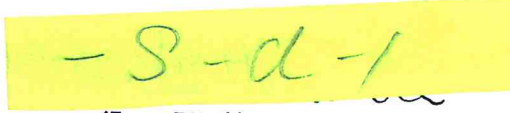
**ORDER**

Arguments in the application CA 328/2017 part heard. The same be listed for conclusion. In terms of the last order, 4 CAs had been listed for disposal. The hearing of 4 these CAs shall continue on a day-to-day basis after 5<sup>th</sup> February, 2018.

It is pointed out that no notice has been issued to the respondent in CA 316/2017. Notice is accepted by Mr. Robin Dubey, Ld. Counsel for Respondents. Reply, if any, be filed before the next date of hearing.

To come up on 5<sup>th</sup> at the end of the Board.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**